

# ACT No. XL OF 1923.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the  
5th August, 1923.)

## An Act further to amend the Indian Electricity Act, 1910.

IX of 1910. **WHEREAS** it is expedient further to amend the Indian Electricity Act, 1910; It is hereby enacted as follows:—

1. This Act may be called the Indian Electricity (Amendment) Act, 1923. Short title.

IX of 1910. 2. After section 29 of the Indian Electricity Act, 1910, the following section shall be inserted, namely:— Insertion of new section 29A in Act IX of 1910.

IX of 1890. “ 29A. The provisions of sub-sections (3) and (4) of section 18 and of the *Explanation* thereto shall apply in the case of any aerial line placed by any railway administration as defined in section 3 of the Indian Railways Act, 1890, as if references therein to the licensee were references to the railway administration.” Application of section 18 to aerial lines maintained by railways.

[Price one anna.]